

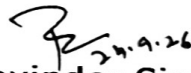
PATNA HIGH COURT MEDIATION CENTRE, PATNA

N O T I C E

Applications are invited from the Learned Advocates, not above 55 years of age, having at least 15 years of experience of practice in Hon'ble Patna High court, Patna, and willing to act as Trained Mediators. Eligible Advocates are requested to submit their applications (Bio-Data) in the prescribed format (enclosed herewith), positively within fifteen days from the date of publication of this notice.

The applications are being invited for initiating the training of eligible persons, for preparation of a Panel of Mediators, as directed by the Hon'ble Patna High Court Mediation Committee, Patna.

By the order of



(Ravinder Singh)

Registrar-cum-Secretary-cum-coordinator
Patna High Court Mediation Centre

Y

APPLICATION
PATNA HIGH COURT LEGAL SERVICES COMMITTEE, PATNA
(Mediation Centre)

APPLICATION FORM

Application for training of eligible persons, willing to act as trained mediators, for preparation of Panel of Mediators, for Patna High court Mediation Centre. Patna.

1. Applicant's Name (In Block Letters): _____

2. Father's/Husband's Name: _____

3. Date of Birth: _____

4. Age (as on 1st January, 2026): _____

5. Residence Address: (i)-Permanent Address-

Vill.-

P.O.

P.S.-

District:-

(ii)-Present Address-

(iii)-Practice Address-

(iv)-Address for Correspondence-

Paste latest
passport size
photo sign the
same in Such a
manner that that
part of signature
appears on the
form and part on
the photograph

6. Office/Chamber Address: _____

7. Telephone/Mobile No.: _____

8. E-mail ID No.: _____

9. Enrolment No.: _____ Date of Enrolment: _____

(Attach self attested copy of enrolment certificate)

10. Advocate On Record No.: _____

11. Actual practice experience (Duration of actual practice in the Hon'ble Court: _____)

(Attach an experience certificate issued by the Bar Association/Council)

12. Specify experience in: Hon'ble High Court of Patna/Hon'ble Supreme Court of India/District Courts/Labour courts any other Tribunal: _____

13. Annual income from Legal Practice:-

14. Specify experience in (Civil, Criminal, Constitutional Law, Environmental Law, Labour Laws, Matrimonial disputes, Juvenile Justice, etc.): _____

15. Whether any disciplinary case/complaint is pending against the applicant with any Bar council/Authority or any case is pending if yes, give details: _____

16. List of the documents to be attached (1. Self attested copy of Degree of Law, 2. Self attested copy of Certificate of Enrolment, 3. Self attested copy of Experience Certificate, 4. Adhar Card, 5. Pan Card, 6. I.T. return, if any submitted during last three years.

DECLARATION

- a) I hereby declare that I have not been convicted in criminal case and no any criminal/ contempt case is pending against me.
- b) I hereby declare that all the statements made in this application are true, complete and correct to my personal knowledge. In the event of any information being found false, incomplete, incorrect or ineligibility being detected before or after the selection, my candidature/selection/appointment is liable to be cancelled automatically without any notice to me. The information submitted herein shall be treated as final in respect of my candidature for the panel of Ld. Mediators applied for through this application form.

Place: _____

Date: _____

(Signature of Applicant)